NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 29 of 2018 with C.P. No. 195/241-242-246/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2018

Name of the Company:

Sanjay Bhagwanji Attara

V/s.

Komoline Aerospace Ltd. & Ors.

Section of the Companies Act: Section 241-242-246 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. | SHAN JOSH! ADVOCATE RESPONDENT

2. April valid Advocate org. Petition African

DENYANG FLA ORJ. FETITION MARGINAL

3. PAVAN S. GODDAWACA ADVOCATE LES PONDENT

NO. 1

<u>ORDER</u>

Learned FCA Mr. Divyang Majmudar with Learned Advocate Mr. Apurva Vakil present for Petitioner. Learned Advocate Mr. Pavan Godiawala present or Respondent No. 2. Learned Advocate Mr. Ishan Joshi present for Respondent no. 2. None present for other Respondents.

Respondents in IA 29/2018 requested time to file reply in IA 29/2018.

Respondents in IA 29/2018 shall file their reply within two weeks serving a copy in advance to other side.

List the matter on 14.02.2018 for final hearing in main petition as well as in IA 29/2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 30th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL